HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

[2003-2004]

THIRTY FIFTH REPORT

ON THE

BUDGET ESTIMATES

FOR 2003-2004

ENVIRONMENT DEPARTMENT



Presented to the House on 16-02-2004

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

FEBRUARY, 2004

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2003-2004)

CHAIRPERSON

1 Dr Malık Chand Gambhir MLA

MEMBERS

- 2 Capt Ajay Singh Yadav MLA
- 3 Shri Ram Kumar Katwal MLA
- 4 Shri Bhim Sain Mehta MLA
- *5 Shri Jitender Singh Malik, MLA
 - 6 Shri Kanwar Pal MLA
- 7 Shri Bhag Singh Chhatar MLA
- 8 Shri Padam Singh Dahiya MLA
- 9 Prof Ram Bhagat MLA
- **10 Smt Veena Chhibbar MLA

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2. Shri Ram Narain Yadav Joint Secretary

^{*}Resignation from the membership accepted we f 23rd April 2003 (A N) and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2003 2004/39 dated the 23rd April, 2003

^{**}Appointed as Member of the Committee for the remaining period of the year 2003 2004 we f 10th June 2003 vide Notification No EC 1/2003 2004/45 dated the 10th June 2003

INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2003 2004 in respect of Environment Department and (ii) implementation of outstanding recommendations/observations of the Committee
- 2. A brief summary of the recommendations/observations of the Committee is given in Appendix I and II in respect of Environment Department and implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference to be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- The Committee is thankful to the representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee particularly to the Commissioner and Secretary to Government, Haryana Environment Department whose assistance was appreciable
- The Committee is also highly thankful and appreciates the working of the Secretary Joint Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole-hearted co-operation and assistance rendered by them.

MALIK CHAND GAMBHIR

Chandigarh
The 3rd February 2004

Chairperson, Committee on Estimates

REPORT

Constitution of the Committee

The Committee on Estimates for the year 2003 2004 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March 2003 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2003 2004/24 dated 9th April 2003

Appointment of Chairperson

- 2 Dr Malık Chand Gambhir M L A was appointed the Chairperson of the Committee Sittings
- 3 The Committee held/fixed 62 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

Implementations/Recommendations

The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the years 1992 93 1994 95 1995 96 1996 97 1997 98 1998 99 1999 2000 2000 2001 2001 2002 and 2002 2003 pertaining to Irrigation Transport Cooperation, Food & Supplies Public Works (Public Health) Health, Panchayats Mines & Geology Public Works (B&R) Tourism, Excise & Taxation and Dairy Development Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

Selection of the Departments

- 5 The Committee selected the following Departments with a view to scrutinize their Budget Estimates for the year 2003 2004
 - 1 Environment
 - 2 Food & Supplies
 - 3 Town & Country Planning
 - 4 Urban Development

Scrutiny/Framing of Questionnaire/Oral Examination

- The Committee scrutinized the Budget Material of the Environment and Food & Supplies Departments for the year 2003 2004 and framed the questionnaire relating to these departments
- 7 The Committee could not frame the questionnaire of the Town & Country Planning and Urban Development Departments due to paucity of time

The Committee scrutinized the material/reply to the questionnaire for the year 2003 2004 and orally examined the Commissioner & Secretary to Government Haryana Environment Department

Supplementary Estimates

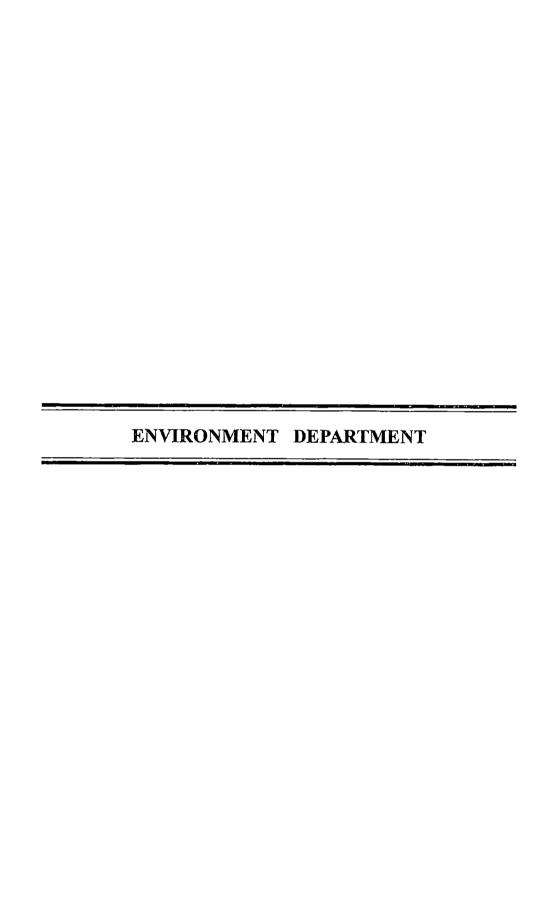
The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2003 2004 and examined the representatives of the Finance Department as well as other Departments concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the dates fixed therefor

General Observation-Finance Department

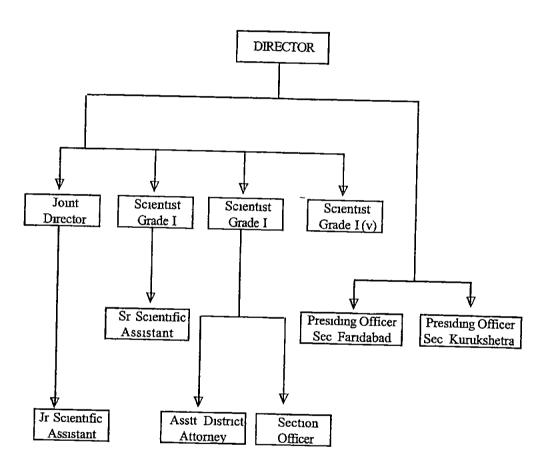
The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these departments have experienced that the replies thereof are not being sent by some of the departments in time in spite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Departments so that replies are sent in time in order to streamline the functioning of the Committee

11 The Report of the Committee in respect of Environment Department is in the following paras



1 ORGANISATIONAL CHART OF ENVIRONMENT DEPARTMENT, HARYANA



2 THE FUNCTIONS OF DIRECTORATE OF ENVIRONMENT, HARYANA AND ITS SUBORDINATE OFFICES

Main Objectives of the Department

- The Environment Department was set up to co ordinate the activities and schemes of various Deptts plan comprehensive programme for control & preservation of environment and to maintain ecological balance and keep the environment free from Pollution The Pollution Control board and Department of Environment are its important constituents. The main objectives of Board is on enforcement of various environmental laws enacted by the Government of India with reference to Industries. Municipal Bodies vehicles and preservation of environment in general. The major achievements of the Department are as under
 - (1) The referral Laboratory has been set up by the Department for monitoring the quality of Air and Water in the State by collecting samples from Industries rivers ponds and religious place Ambient air samples are also being taken
 - (u) Special Environment courts at Faridabad and Hisar have yielded good results as these Environment courts are disposing off the cases pertaining to offences under Environment Acts speedily. Due to increased numbers of cases under various Environmental Acts. Indian Forest Act & Wildlife Act. in Ambala Morni. Y/Nagar and in response of CM Announcement in. Sarkar Apke Dwar, the Hisar court has been shifted to Kurukshetra and started functioning from 1.7 2002.
 - (iii) The Department has taken up program of educating public on various environmental aspects by distributing resource materials on environment in the shape of pamphlets brochures posters etc
 - (iv) The Department is also formulating State Bio Diversity Strategy Action Plan for State of Haryana The experts from various Departments Social Organisations and public participated in workshop at Yamuna Nagar The same has been finally prepared and submitted to GOI
 - (v) Electroplating Units which were scattered in Faridabed Town were persuaded and have been allotted land in Sec 58 by HUDA where a Common Effluent Treatment Plant (CETP) is likely to be completed by the end of this financial year The construction of sheds in these plots is also in progress and 137 are likely to be completed soon
 - (vi) The Dyeing Units at Panipat are also in progress of shifting from residential area to Sector 29 where the facilities of CETP would be provided by the Panipat Environment Management Society
 - (vii) 12th Meeting of Environment Protection Council was held on 2 7 2002 under the Chairmanship of His Excellency the Governor of Haryana where various issues relating to environment were discussed

- (vin) The Department has already identified a Stone Crushing Zone at Pali Faridabad District and seeing the increasing demand for more Stone Crushers the department had to develop new Stone Crushing Zone at Village Dhoj Faridabad
 - (ix) The Environment Department provided GIA amounting Rs 1 00 Lac to Urban Development Department Haryana to collect the Solid Waste from door to door to dispose off in proper way
 - (x) The State Government had declared the Department as Competent Authority for site clearance from environmental angle. The Department had received an application for setting up of Aluminium Foundry Project by M/s Maruti Udyog Ltd in IMT Manesar Gurgaon for site clearance which has been cleared.
 - (xi) The State Government has constituted Expert Committee and Monitoring Committee for granting environmental clearance and monitoring the compliance of the condition imposed in the clearance letter in Aravalli Region in District Gurgaon. The Department has granted Environmental Clearance to 80 mines till today.
- (xii) The State Government also constituted Designated Authority for appraising and recommending mining project of major minerals having area upto 5 ha and minor minerals irrespective of any area for the State of Haryana except District Gurgaon 12 meetings of Designated Authority have been held and 25 number of projects were accorded environmental clearance till date
- (xmi) In compliance to the condition at S No 2 of Notification No S O 1189 (E) dated 29 11 1999 issued by MOEF GOI the State Government has prepared master plan for District Gurgaon and the same was published in Haryana Government Extraordinary Gazette Notification dated 28 9 2002
- (xiv) 1900 Eco-Clubs in Schools @ 100 per District have been formed under National Green Corps Scheme Two Master Trainers from each District and incharges of Eco Clubs have been trained. One day refresher course for Master Trainers held on 12 5 2002 at Panipat Besides this 18 Kendriya Vidyalyas in Haryana State have also formed Eco Clubs and their teacher incharge have been trained for two days on 28th & 29th September 2002 Though the GOI is covering only 100 schools per district
- (xv) The Department has prepared a Website launched and inaugurated by Shri D S Dhesi IAS Commissioner & Secretary Environment Department on 7 3 2002
- (xvi) The Department made efforts and achieved progress through HSPCB in getting the Bio Medical Waste Rules 1998 and other rules under various Acts implemented

Activities of Environment Department

(1) Environmental Clearance for activities in Aravalli Region

The State Government has constituted an Expert Committee and a Monitoring Committee for granting environmental clearance for activities in Gurgaon District under the Aravalli Region During this year 24 meetings of Expert Committee were held to appraise and recommend development projects being set in Gurgaon under Aravalli Notification dated 7 5 1992. On the recommendations of Expert Committee 80 number of development projects have been accorded environmental clearance during this period.

The State Government also constituted Designated Authority for appraising and recommending mining projects of major minerals having area 5 ha or less and minor minerals irrespective of any area for all the districts of State except District Gurgaon vide Haryana Government notification dated 20 11 2001 Twelve meetings of Designated Authority were held during this period

(11) Site Clearance From Environmental Angle

The Environment Department received one project namely setting up of Aluminium Foundry Project by M/s Maruti Udyog Ltd in IMT Manesar Gurgaon for site clearance from environmental angle under environment department notification dated 21 11 1997. The Environment Department issued site clearance from environmental angle to this project on the recommendation of Technical Committee on dated 19 3 2002.

(111) Setting up of Special Environment Courts

The State Government has set up two environment courts for speedy disposal of cases pertaining to Environment Pollution under (Indian Forest Act, Wild Life Act, Environment Protection Act, Water and Air Act and PLI) at Faridabad and Hisar The Environment Court Hisar is to be shifted to Kurukshetra in pursuance of the announcement made by Hon ble Chief Minister The 146 number of cases under Water Act Air Act and Wild Life Protection Act has been disposed off upto March 2002

(iv) Preparation of State Bio Diversity Strategy and Action Plan

The Government of India is preparing National BSAP For the compilation of the Nation Level Plan every State was required to prepare its respective State BSAP for the conservation of the Bio diversity. The Environment Department has been designated as Nodal Department for this purpose. For overseeing the work of the nodal agency regarding preparation of State BSAP a Steering Committee was constituted vide Haryana Government notification dated 31st October 2002.

After conducting a series of workshops public hearings and the comments received from various line departments and other agencies a drafts of State Level BSAP was prepared which was circulated to all members of the State Steering Committee and to the Eco regions namely gangetic plains. Aravalli Range and Shivalik Range. The comments received from various agencies were incorporated in the draft plan, which was put on the web site of the department for assessing the same by the public. For public participation, public notices were also issued requesting the members of public voluntary organisations. NGOs R&D bodies academic institutions to give their views on the draft for further refinement. The relevant chapters of this State BSAP were also sent to the experts of relevant fields for peer review. The suggestions received from the experts were finally incorporated in the final document. The final State BSAP has already been sent to MOEF GOI and Technical and Policy Core Group headed by Kalpavriksh for incorporating the same in the National BSAP having prepared by them

(v) Promotion of Common Effluent Treatment Plants

The GOI MOEF has formulated the scheme of setting up of common Effluent Treatment Plant for cluster of Small Scale Industries Units Under this scheme 25% cost of CETP is subsidised by GOI 25% by State Government and 50% is to be incurred by the agencies. The Industrial Trade Units in industrial Estate Kundli Disti Sopepat has been commissioned at a cost of Rs. 79 lacs. The CEPT at Murthal and Jind has also been commissioned.

(vi) Environment Education and Awareness

The Environment Department has taken up a programme of educating public on various environmental aspects through District Environment Committees constituted under the Chairmanship of respective Deputy Commissioners Resource material on environment in the shape of brochures pamphlets etc has been distributed amoung public. The Panels bearing environmental slogans have also been displayed in Haryana Roadways Buses

(vii) National Green Corps

As per the Guidelmes issued by Government of India Haryana State has raised the National Green Corps through the Mechanism of Eco Clubs in 1900 schools. The scheme envisages the conservation of environment through awareness and action oriented activities by involvement of school children. Adhering to the time schedule fixed by Government of India. Environment Department conducted training programme for Master Trainers and Teacher Incharge of the all the Eco Clubs in the State. The progress achieved in setting up of Eco Clubs in the State has been appreciated at the level of GOI. The local resource material titled. Saturday School for Environment' was followed in Haryana. Taking a cue from this it has been decided by Government of India that the same should be replicated in the other States.

also Each Eco Club has been given the name of an animal/bird/water bird/tree/flower/fish etc so as to spread the message and love for nature environment and bio diversity Each school has been sent a grant of Rs 1000/ for this purpose

(vm) B10 Medical Waste (Management & Handling) Rules 1998

An Advisory Committee has been constituted for the implementation of Bio Medical Waste (Management & Handling) Rules 1998 under the Chairmanship of Commissionner & Secretary to Government Haryana Environment Deptt The Haryana State Pollution Control Board has been declared as Prescribed Authority for the grant of authorisation. The Committee has held several meetings and as a result of constant efforts of the Department all the units have been covered. Haryana is one of the first states to have identified 100% occupiers and also to have issued authorisation for this purpose

(ix) Relocation of Polluting Units

Electroplating units in Faridabad town and Dyeing units in Panipat town are working in residential or non-conforming zones and creating water pollution. These units have been persuaded by the department and State Pollution Control Board to shift them in a conforming zone having the facilities of Common Effluent Treatment Plant. In Faridabad town HUDA has allotted 318 plots to these units of different sizes with two acres of land for the construction of CETP. The units formed a Society under the Title. Faridabad Small Scale Pollution Control Cooperative Society Faridabad. This Society has started the construction of CETP in Sector 58 where these units are being re-located.

In Panipat town such units were indentified by a team consisting of S D M GM DIC Panipat and R O HSPCB Panipat The total number of units was 494 which were requiring different sizes of plots HUDA has agreed to provide plots in Sector 29 Part II Panipat for relocating these units

(x) Setting up of New Crushing Zone

The Environment Department persuaded HUDA to develop a new crushing zone keeping in view the rising demands for the setting up of stone crushers in Faridabad District. A new crushing zone was developed at Village Dhouj having 77 plots

(x1) Setting up of referral laboratory

The Environment Department has set up a Referral Laboraory for analysing the legal samples under Water Act and Air Act During the year 2001 2002 one legal sample and 22 no of paid samples under Water Act were received and analysed Besides this 90 samples of water were collected and analysed for the monitoring purpose

3 Budgetary Provisions

The Committee asked the Department to submit the budgetary provisions for the year 2002 2003 and the actual expenditure incurred under Non Plan and Plan schemes. The Department submitted the reply to the Committee as under —

The budget provison and expenditure during the year 2002 2003 are as below

Ĥead U	Budget Provision	Expenditure
Non Plan	Rs 20 57 lacs	Rs 20 05 lacs
Plan	Rs 50 00 lacs	Rs 44 15 lacs

Further during oral evidence the departmental representative stated the detail of the plans which is as under —

- (i) Setting up of laboratories
- (11) Setting up of environment courts/offices &
- (m) Solid based management etc

After going through the reply of the Department, the Committee desired the Department to submit the latest position of implementing the above stated plans, along with the details of the expenditure made during the financial year 2003-2004

4 Environmental Clearance

On being asked by the Committee regarding monitoring the control of pollution and containing the same by according an environmental clearance in Arawalli Region, the Department replied as under —

The MOEF GOI vide notification dated 7 5 92 apart from the other activities mentioned in the notification prohibited carrying of new mining operations or renewal of the mining leases in the Aravalli range of district Gurgaon which could be undertaken only with their prior permission MOEF GOI vide their notification dated 29 11 99 delegated their powers for granting environmental clearance to the State Govt with the condition that the State Govt will constitute an Expert Committee for appraising and recommending the developmental projects and monitoring Committee under the Chairmanship of D C Gurgaon to monitor the compliance of the conditions stipulated while according environmental clearance by the State Govt The State Govt constituted an Expert Committee and Monitoring Committee

;

as per directions of GOI For conservation and preservation of the environemnt in the mine leased area, the Expert Committee is recommending mining projects with series of stipulations. While granting the environmental clearance. Expert Committee stipulates one of the condition that 20% of the area given on mining lease be utilized for planting trees/species as recommended by Forest Deptt 1 e 500 saplings/ hect In addition before issuing environmental clearance the mine lease holder has to deposit FDR @ Rs 15000/hect of the 20% of leased area in the name of D C Gurgaon, being Chairman of the Committee This security amount is being taken and kept in the office of D C Gurgaon for satisfactory performance in respect of environment protection measures including plantation. In case of non-compliance of plantation and other environment protection measures the above amount could be forfested by the Chairman of the Monitoring Committee and utilized it for the same purpose Similar criteria is also being adopted for other developmental projects given environment clearance by State Government Consequent to the delegation of powers by GOI to the State Govt the Expert Committee has already held 25 meetings. The State Govt on the recommendations of Expert Committee has already accorded environmental clearance to 81 development projects. The Monitoring Committee under the Chairmanship of D C ensures effective monitoring of the compliance of the conditions stipulated in the environment clearance letter Failure to comply with any of the condition/stipulation can result into withdrawal of clearance At present there are 8 no of development projects pending in the Environment Deptt for clearance and all these cases have already been taken up in the earlier meetings

Further during the oral evidence the Commissioner and Secretary to Government Environment Department Haryana explained that in view of the notification issued by the Government of India in May 1992 —

- (i) If anybody wants to set up an industry or he is to increase the capacity of the existing industry he will have to take the permission of the Government
- (11) All new mining operations including renewal of mines will be undertaken with the permission of the Government
- (iii) For cutting or any kind of tree permission of the Government will be required
- (iv) If anybody wants to construct a new house or construct a community centre or construct a road he will have to take the permission of the Government of India
- (v) If the electric wires are to be fitted permission of Government of India will be required

During oral evidence the Commissioner and Secretary Environment Department stated that up till now environmental clearances have been given to the 81 cases (projects)

while 8 cases are still pending the detail of which will be given by the Department later on It was further stated that the lessees are required to plant the trees on 20% of the area of the project and for that the lessee has to deposit a sum of Rs 15 000/ per hectare as guarantee with the Deputy Commissioner Gurgaon for plantation. It was further replied that in case the owner of the industry failed to plant the trees as per norms, then Forest Department using the earnest/guarantee money will plant the trees.

- (1) After going through the replies of the Department, the Committee desired the Department to supply the detail of the 81 projects, clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report
- (11) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
- (111) The Committee further desired to know the number of projects, if any, of which the guarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required
- (w) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report, be supplied to the Committee

5 Criteria to recommend major and minor minerals

In reply to the questionnaire of the Committee the Department replied as under —

The State Govt vide their notification dated 20 11 01 constituted a designated authority under the Chairmanship of Secretary Environment and other members eg Regional Controller to Mines Indian Bureau of Mines Dehradun Principal Chief Conservator of Forest, Wildlife Warden EIC Irrigation, State Mining Engineer Chief Town Planner Town & Country Planning Member Secretary Pollution Control Board, Haryana Director Land Use Board and Director Environment as Member Secy This designated authority is responsible for appraising and reommending the mining projects of major minerals having area of 5 hect, of less and minor minerals irrespective of any area to the Govt in the Environment Deptt For getting environmental clearance for these mining projects the project proponent has to submit their EIA/EMP in 10 sets which are circulated to all members for getting their comments and for appraising and recommending the mining projects in the designated authority meeting. The Committee has already held 12 meetings and on the recommendations of designated authority the State Government has accorded environmental clearance to 26 minor mineral projects

In view of the replies of the Department, the Committee desired the Department to supply the number of cases recommended for major and minor minerals till now separately

6 Site Clearance

After going through the reply submitted by the Committee the Department was orally examined. On being pointed out by the Committee that there is a flow of polluted water from the Bhiwadi industries of Rajasthan to the State of Haryana the Chairman of the Pollution Control Board stated that they were assured by the authorities of the Rajasthan Government that Effluent Treatment Plants (ETP) will be set up to check the water pollution It was also stated that in this connection various meetings have been held and in the near future the said plants will be set up shortly

So far as issuing of site clearance the Commissioner and Secretary to Government Haryana Environment Department stated that so far site clearance has been given to the three projects namely Indian Oil Refinery Panipat Maruti Udyog Limited Manesar and extension of Indian Oil Refinery Panipat

- (1) In view of the reply of the Department, the Committee desired that the matter of checking the water pollution being caused from the water flown from the Rajasthan industries be taken up with Rajasthan Government expeditiously, under intimation to the Committee
- (11) The Committee further desired to know whether the 20% forest cover/plantation of trees is required in the above stated three projects for which site clearance has been accorded by the Environment Department

7 Technical Clearance

On being asked by the Committee the Department informed as under —

It is intimated that since 2000 2001 only 3 projects were received for according site clearance from environmental angle under 21-11-97 notification and site clearances from environmental angle have been accorded to all these projects. No project is pending for site clearance in environment Department.

The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (also observed in one of the next paras)

8 Brick Kiln Manufacturing Units

On being asked by the Committee about the action being taken against the brick kiln manufacturing units causing pollution, the Environment Department informed as under —

The Brick Kiln manufacturing units were brought under the ambient of consent management recently Notices have been issued to all Brick Kiln Manufacturers 1986 Nos of units applied for consent for the year 2002 03 & 1968 Nos consents have been issued 1968 Nos of units have installed gravity chamber & pucca chimney as per norms of the Govt of India

The Board is monitoring the pollution caused by these units. The Board has closed Brick kiln units, which are using rubber etc. as fuel and causing pollution

The Board has closed 28 Brick Kiln units which were causing air pollution during the year 2003 04

During the course of oral examination it was also informed that there are 2346 Brick kiln manufacturing units in the State out of which 1942 units are in operation. The Chairman, Haryana State Pollution Control Board informed that it had been made mandatory for all the brick kiln manufacturing units to construct gravity chamber and pucca chimney as per the norms of the Government of India and all the brick kiln manufacturing units which are in operation have installed these chambers and chimneys

The Committee desired to intimate the detail of those brick kiln manufacturing units, who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit

9 Court Cases

The Committee asked the Department to send the details of the pending cases under Water Act Air Act and Wild Life Protection Act The Department replied as under —

The position of the pending cases under various Acts in Special Environment Courts as on 31 3-2003 is as below

	<u>Faridabad</u>	Kurukshetra
Water Act	5	18
Aır Act	9	11
Indian Forest Act	698	1499
Wıld Lıfe Act	110	157
Environment Protection Act		1

The Committee also asked about the year wise number of cases pertaining to the environment pollution decided by the Environment Courts during the last three years. The Committee was informed as under ——

The year wise No of cases which have been decided by the Special Environment Court is as below —

2000-2001	<u>Faridabad</u>	Kurukshetra (previously at Hisa	<u>Iısar</u>)
Water Act	1	3	
Air Act	19	2	
Indian Forest Act	1034	828	
Wild Life Act	90	17	
Environment Protection Act			
Total	1144	850	
2001 2002	<u>Faridabad</u>	Kurukshetra (previously at Hisa	Isar)
Water Act	17	7	
Air Act	10	4	
Indian Forest Act	752	465	
Wild Life Act	68	9	
Environment Protection Act			
Total	847	485	
2002 2003	<u>Faridabad</u>	Kurukshetra (previously at Hiss	Hısar)
Water Act	2	4	
Air Act	5	2	
Indian Forest Act	875	371	
Wild Life Act	119	11	
Environment Protection Act			
Total	999	388	

During the oral evidence the departmental representatives informed the Committee that there are two Environment Courts in the State which are located at Faridabad and Kurukshetra. It was further stated that most of the pending cases in the said courts related to the Forest Department.

The Committee desired that the latest position of the pending court cases be intimated to them.

10 Bio-diversity Strategy and Action Plan

In reply to the question of the Committee the Department stated as under -

It is submitted that State BSAP was prepared after holding a series of workshop seminars public hearings and the comments received from the various line departments/agencies. The relevant chapters of State BSAP were sent to the experts of the relevant field for peer review. The suggestions received from the experts was finally incorporated in the final document which was sent to MOEF GOI and Technical Policy Core Group Headed by Kulpvriksh. The GOI has already endorsed the State BSAP and after getting endorsement by GOI the document is in the process of being getting published. This published document will be implemented through line departments of the State Government. The GOI is also in the process of finalization of National BSAP.

The Committee also desired to know the details about the policy being adopted for the preservation of bio diversity by the Environment Department and the Committee was informed as under —

It is submitted that for conservation and preservation of bio diversity in the State the State BSAP was prepared after getting the comments of various line departments responsible for conservation and preservation of BSAP in the State which includes the Deptt of Agriculture Horticulture Wildlife Forest, Fisheries Animal Husbandry Irrigation, HSPCB HAU Hisar This document has got separate chapters on agriculture horticulture forest wildlife fisheries animal husbandry etc. The document is in the process of publication after getting endorsed the same to MOEF GOI After publication. State BSAP will be circulated to all the line departments/agencies as detailed above for preservation of bio diversity.

During the oral evidence the Commissioner and Secretary to Government, Haryana Environment Department also stated that it is a national/international level plan in which State Governments. Central Government and International Societies are involved

After going through the reply of the Department, the Committee desired the Department to intimate the latest position of the said project/plan

11 Common Effluent Treatment Plants (C.E.T.P.)

The Committee asked the Department whether there was any proposal with the Department to cover areas of Haryana to install Common Effluent Treatment Plants in other industrial towns of the State on the pattern of Faridabad and Panipat. The Department replied that the Environment Department proposes to cover Gurgaon industrial area on the pattern of Faridabad and Panipat.

During oral evidence the Commissioner and Secretary Environment Department stated that in the State registered Cooperative Societies are setting up the common Effluent Treatment Plants Various units in the cities like Faridabad Panipat etc. shifted from the cities to the industrial sites. The Committee further pointed out that in certain cities like Panipat etc. the dyeing units discharged the polluted water in the land through pipes. The Chairman, Pollution Control Board stated that earlier the Department received various such complaints but for the last 2-3 years the Department has not received any such complaint. However, the Department take a vigil to keep a watch on such elements to avoid the water pollution.

- (1) After going through the reply, the Committee desired the Department to intimate details of the setting up of Common Effluent Treatment Plants in the State
- (11) The Committee further desired that the Department should make more efforts to check the under-ground water pollution, which is caused due to the reverse pumping of polluted water discharged by industries through pipes

12 Eco Club

In a reply to the Committee about the number of eco clubs and the involvement of more school children in the programme of control of pollution and preservation of environment the Committee was informed as under —

The Department has already set up Eco Clubs in the remaining schools of Haryana State and covered 100% High & Senior Secondary Schools The Haryana State Pollution Control Board has funded these Eco clubs on the pattern of Ministry of Environment and Forests Government of India

During the course of oral examination it was further informed that an amount of Rs 1 000/ is being given to every eco club in a year. The number of such eco clubs at presents is 1900.

The Committee recommends that this amount of Rs 1,000/ is insufficient and the Department to consider for the increase of the same

13 Forest Cover

On being asked by the Committee about the forest area in the State the Department replied as under —

The status of forest cover in Haryana has improved significantly during the period 1999 2001. In Haryana State, the present forest cover is 1754 Km² which has improved by 790 Km² (82%) as compared to 1999 figure. The improvement is both qualitative as well as quantitative. The dense forest cover with more than 40% density has increased from 449 km² to 1139 km² an increase of more than 154%. The increase in forest cover has mainly occurred in northern (383 Km²) and western (405 Km²) regions and it is due to intensive plantation activities undertaken in the state during the past few years.

During the oral examination the Commissioner and Secretary to Government Haryana Environment Department also stated that at present the forest area cover is 1754 K M Sq which has increased considerably after the figure of 1999 1 55 lac hectare area which is equivalent to 3 5% of geographical area of the State has been notified under the relevant Act. As stated further by him, the trees covered under the areas owned by the Government HUDA and houses owned by general public in Haryana are about 8% of the total area of the State.

After going through the oral evidence of the Department, the Committee desired that the Department should make more efforts to increase more forest areas in the State with a view to control the pollution

The efforts made, in this respect, may be intimated to the Committee

14 Polytnene Bags

During the oral evidence the Committee also pointed the pollution being spread by the polythene bags. The departemental representatives explained the difficulties in detail experienced by them, in this regard. The Committee was further informed that the Environment Department has only control on the Manufacturing of the polythene bags while the control over the thrown bags is of the Municipal Committees. As pointed out by the Committee, the main difficulty being faced by the public is due to the used polythene bags thrown by the public.

- (i) The Committee desired that the Department should take more effective steps to check the qualities, as per norms in manufacturing of the said bags
- (11) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State

15 CNG.

During the oral evidence, the issue of C N G was also discussed and the Committee desired that the possibility of the use of C N G in commercial passenger vehicles in the State of Haryana particularly in the cities adjacent to the National Capital may be examined by the Department, so that the air pollution may be kept under control

16 Stone Crusher Zone

To a question of the Committee about the concrete steps taken by the Department to contain emanating of dust/pollution from the stone crushing zones the Department replied as under —

Board has directed all the Stone Crusher Zones to adopt the following pollution control measures —

- (a) Dust containment cum suppression system for the equipment
- (b) Construction of wind breaking walls
- (c) Construction of the metal led roads within the premises
- (d) Regular Cleaning and Wetting of the ground within the premises
- (e) Growing of a green belt along the periphery

In addition to Stone Crusher Zone Pali/Mohabtabad another Stone Crusher Zone at Dhoj in District Faridabad was created and notified by the Government

In order to control pollution in Stone Crusher Zone at is suggested that one Ambient Air Quality Station may be set up in each Stone Crusher Zone of Faridabad district

During the oral examination, the Commissioner and Secretary to Government Haryana Environment Department informed that the Hon ble Supreme Court passed an order in 1992 that the stone crushers in Delhi and Faridabad may be closed and such crushers may be set up at one place. Therefore, the concept of crusher zones came into existence and there are 11 such crusher zones in the State of Haryana After detailed deliberations with the Haryana State Pollution Control Board and expert, detailed notification was issued on 18 12-1999 in which norms for setting up crushers have been mentioned. He further informed the distances ranging from 1 km. to 5 kms. from village metropolitan cities hospitals, water works etc. for setting up the crushers/crusher zones.

(1) After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers, the Department should also take steps for the proper maintenance of the roads leading to the Crushers/Zones to control the air pollution caused due to dust under intimation to the Committee

(u) The Committee further recommends that matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements

17 Referral Laboratories

On being asked by the Committee the Department replied that the referral laboratories is fully equipped for the testing of water and air samples

During the oral evidence the Committee asked the Department to know the location of the laboratories along with the cases tested during the year 2001 2002 till now and the results of the tests. The departmental representative stated that during the year 2002 2003 11 air and 127 water samples were taken and tested in these laboratories. In the year 2003 2004 128 water samples were aken and tested in these laboratories.

During the oral evidenance the Committee further desired to know whether the samples are taken from the canals water which is used for drinking purposes

After oral evidence of the Department, the Committee desired

- (1) the Department to intimate the detail of the defaulters, if any, found in the sample testing along with the action taken against the defaulters, and
- (11) the Department to consider the matter of obtaining the samples from the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories

18 Consent granted to industries

The Committee asked the Department to know the details of total number of industries to whom the consent was granted and also the number of industries to whom consent was refused during the period from 2000 2001 till to date. The reply of the Department is as under —

Water Act		
Year	No of Consent Granted	Refused
2000-01	1442	152
2001-02	2000	145
2002-03	2618	138
2003 2004	1208	Nıl
(Up to 21 7 2003)		

Air Act		
Year	No of Consent Granted	Refused
2000-01	1870	313
2001-02	3234	312
2002-03	5121	130
2003-2004	1870	Nil
(Up to 21 7 2003)		

During the oral evidence the departmental representative stated that now the consent is given for two years, three years or for more period, keeping in view the degree/quantum of the pollution by making regular checks

(1) After examination of the Department, the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad, Gurgaon, Pampat, Bahadurgarh, Rohtak etc.

On being pointed out, the departmental representative replied that there is restriction at three places like hospitals etc. to check the sound pollution

- (ii) Therefore, the Committee desired the department to take effective steps to check the pollution caused by sound.
- (111) The Committee further desires to intimate the detail of the consent granted and refused from 2001-2002 till now

19 Water Cess

The Committee asked the Department to supply the details of the water cess collected by the Haryana State Pollution Control Board during the period from 2000-2001 to 31st March, 2003 The Department replied as under —

The Water Cess collected 1s as under —

Year	Amount of Cess Collected (In Lakhs)	Amount due
2000-01	327 00	
2001-02	324 00	
2002-03	255 00	
(Up to 31-03 2003)		Rs 1 11 52 138/-

After going through the reply of the departmental representatives during oral examination, the Committee desired the Department to make efforts to recover the dues under intimation to the Committee.

20 Administrative Report

 $The \ Committee \ desires \ to \ know \ the \ latest \ position \ of \ the \ finalization/publication \ of \ the \ Administrative \ Report \ of \ the \ Department$

Appendix—1

Summary of recommendations/observations of the Committee on Estimates (2003 2004)

Environment Department

St. No	Page	Paragraphs	Observations
1	2	3	4
1	10	3	After going through the reply of the Department, the Committee desired the Department to submit the latest position of implementing the above stated plans along with the details of the expenditure made during the financial year 2003 2004
2	12	4	(i) After going through the replies of the Department the Committee desired the Department to supply the detail of the 81 projects clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report
			(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land.
			(ni) The Committee further desired to know the number of projects if any of which the guarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required.
			(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report, be supplied to the Committee
3	13	5	In view of the replies of the Department, the Committee desired the Department to supply the number of cases recommended for major and minor minerals till now separately

1	2	3	4
4	13	6	(i) In view of the reply of the Department the Committee desired that the matter of checking the water pollution being caused from the water flown from the Rajasthan industries be taken up with Rajasthan Government expeditiously under intimation to the Committee
			(ii) The Committee further desired to know whether the 20% forest cover/plantation of trees is required in the above stated three projects for which site clearance has been accorded by the Environment Department
5	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
6	14	8	The Committee desired to intimate the detail of those brick kiln manufacturing units who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit
7	16	9	The Committee desired that the latest position of the pending court cases be intimated to them.
8	16	10	After going through the reply of the Department the Committee desired the Department to intimate the latest position of the said project/plan (Bio diversity Strategy and Action Plan)
9	17	11	(i) After going through the reply the Committee desired the Department to intimate details of the setting up of Common Effluent Treatment Plants in the State
			(n) The Committee further desired that the Department should make more efforts to check the under ground water pollution which is caused due to the reverse pumping of polluted water discharged by industries through pipes
10	17	12	The Committee recommends that this amount (being given to Eco clubs) of Rs 1 000/ is insufficient and the Department to consider for the increase of the same

1	2	3	4
11	18	13	After going through the oral evidence of the Department, the Committee desired that the Department should make more efforts to increase more forest areas in the State with a view to control the pollution
			The efforts made in this respect may be intimated to the Committee
12	18	14	(i) The Commttee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags
			(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
13	19	15	During the oral evidence the issue of C N G was also discussed and the Committee desired that the possibility of the use of C N G in commercial passenger vehicles in the State of Haryana particularly in the cities adjacent to the National Capital may be examined by the Department so that the air pollution may be kept under control
14	19–20	16	(i) After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers the Department should also take steps for the proper maintenance of the roads leading to the crushers/zones to control the air pollution caused due to dust under intimation to the Committee
			(ii) The Committee further recommends that matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements
15	20	17	After oral evidence of the Department the Committee desired
			(i) the Department to intimate the detail of the defaulters if any found in the sample testing

1	2	3		4
				along with the action taken against the defaulters and
			1	the Department to consider the matter of obtaining the samples from the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories
16,	21	18	(After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad, Gurgaon, Panipat Bahadurgarh, Rohtak etc
			.,	The Committee desired the Department to take effective steps to check the pollution caused by sound
			Ú	The Committee further desires to intimate the detail of the consent granted and refused from 2001 2002 till now
17	21	19	represer desired	oing through the reply of the departmental natives during oral examination, the Committee the Department to make efforts to recover the der intimation to the Committee
18	21	20	the final	ommittee desires to know the latest position of ization/publication of the Administrative Report repartment

Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1992 93 1994 95 1995 96 1996 97 1998 99, 1999 2000 2000-2001 2001 2002 and 2002-2003

Sr. No	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee	
1	2	3	4	
			25th Report (1992-93)	
		IRR	IGATION DEPARTMENT	
1	27-61	13	(i) During oral examination held on 8th Augus 1995, the Financial Commissioner and Secreta to Government, Haryana, Irrigation Department had ensured the Committee that all these case will be finalised within two months and to Committee will be informed accordingly Trequisite information has not been supplied far till the finalisation of this Report To Committee therefore again desired that the information be supplied to the Committee immediately without further delay	ary ent ses the he so he
			(ii) The Committee also desired that the late position with regard to 149 pending Court cas be intimated to the Committee alongwing complete details of each case	ses
2.	69 70	16	The Committee undertook its on the-spot study to from 22nd to 25th August, 1995 of various Irrigation works schemes desulting works seems as a rest	on

The Committee undertook its on the-spot study tour from 22nd to 25th August, 1995 of various Irrigation works/schemes desilting work seepages water logging etc concerning outstanding para Nos 14 15 16 17 19 and 23 and record its findings thereon which stands sent to Government Government replies thereto is still awaited and these have not been sent till the finalisation of this report. Hence the Committee desired that action taken report of Government on the said findings relating to para 16 be sent to the Committee immediately without further delay so that these matters

1	2	3	4
			be taken into discussions during the next oral examination of the departmental representatives in the next financial year
3	24	24	Latest posotion of case No 1, be intimated to the Committee
4	84	28	Till the finalisation of the report of the Committee the desired information was not supplied to the Committee
5	86	34	The Committee would like to know the surprise raids conducted by the Vigilance Cell of the Department and the details of the officers found guilty during the last three years
6.	86	35	The Committee would like to know if any case of payment of compensation pending with the Department, if so the details thereof
7	87	37	The Committee be intimated with the latest position alongwith the reasons for non-finalisation of the Annual Administrative Report of the Department
			27th Report (1994-95)
		ר	TRANSPORT DEPARTMENT
8	21-23	17	The Committee desired that the latest position after taking necessary action in the matter be intimated to the Committee except the case of Namaul at Sr No 5 which has been dropped by the Committee on 20th June 1996
9	26-27	23	After hearing the departmental representatives the Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned. The department promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report, therefore the Committee desired that the detailed information of this case be supplied to the Committee, at the earliest alongwith the cause of delay (Out of two cases first case was dropped by Committee on 3 10-2002)

_	1	2	3	4				
	27th Report (1994-95)							
			COC	PERATION DEPARTMENT				
16	0	51 55	38	The Committee desired that the department may pursue all such cases pending with the Courts				
				The Committee be informed accordingly about the cases matters of this para (a and b)				
			FOOD	& SUPPLIES DEPARTMENT				
11	I	57 58	41	(i) The Committee further desired that the list of the person who have been found involved in the cases of corruption during the last 3 years may be supplied to the Committee alongwith the number of persons who have been removed from service on the charges of corruption, within a fortnight The department should also take action against them, (CONFED)				
				(ii) Information regarding INFED as desired in 27th report be supplied to the Committee				
				28th Report (1995-96)				
			PW (PUB	LIC HEALTH) DEPARTMENT				
12		24-25	18	The Committee desired to know the names of 4 towns where the sewerage schemes are under implementation. The progress made in this regard may also be intimated to the Committee.				
13		30-34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest, alongwith the action taken against the officers/officials who are at fault				
				The Committee further desired to intimate the amount involved in each case				
				The Committee therefore desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts alongwith the amount involved, be sent to the Committee				
14		35-37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action				

1	2	3	4
			against the defaulters be also taken, under intimation to the Committee
15	37 39	25	Therefore the Committee desired that the cases be decided at the earliest along with the action taken against the officers/officials who are at fault
16	41 51	28	After examining the departmental representatives the Committee desired that effective steps be taken for the completion of the works at the earliest. The Committee further desired that progress made be also intimated to the Committee
			29th Report (1996 97)
			HEALTH DEPARTMENT
17	13 14	16	After going through the reply and the oral evidence of the department, the Committee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department
18	30-31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied
			The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any detected during the last three years be supplied to the Committee
			The Committee further is of the opinion that the detail of any irregularities if any detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied
			The Committee be also informed about the action taken in the matter

1	2	3	4
			30th Report (1997-98)
		P	ANCHAYATS DEPARTMENT
19	12 13	17	During the oral examination of the department the Committee desired to know whether the enquiry under these cases have been completed. The representatives of the department informed that the enquiries in these cases are going on The Committee therefore desired that the department should make efforts to decide cases after completing the enquiry at the earliest under intimation to the Committee.
20	13	18	The Committee therefore desired that the said information if any be supplied to the Committee at the earliest
			31st Report (1998-99)
		MINE	S & GEOLOGY DEPARTMENT
21	12 14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/illegally if so the detail thereof
			If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
			The above information be supplied to the Committee at the earliest
22	15 16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied

	1	2	3	4
				The above information be supplied to the Committee at the earliest
	23	16-18	21	After going through the reply of the department and oral examination of the departmental representatives the Committee desired that the information be supplied in detail 1 e the name of the party minerals and location etc
	24	21 22	26	The Committee has gone through the reply and desired to know whether any case of non payment of royalty/dead rent is lying undecided/pending with the department if so the details thereof
	25	22 25	27	The Committee after going through the reply desired the department to supply the information with regard to the lease/contract if any given for Major and Minor Minerals in other districts of the State under this Scheme
•	26	28	31	After going through the reply the Committee desired the department to intimate the latest position of setting up of Cement Plant in Tehsil Namaul
			3	2nd Report (1999 2000)
			PUBLIC '	WORKS (B&R) DEPARTMENT
,	27	6	13	The Committee is of the view and recommends that the department should take every case and possible steps for spending the budget allocation evening in all the four quarters and not in the last quarter of the year so that the Govt money should be spent with due care and after following proper procedure with a view to avoid wasteful expenditure in hurry
				The Committee be informed about the action taken as observed by the Committee above
2	28	12	14	The Committee was informed that 16 posts of Assit Executive Engineers were lying vacant. The Committee would like to know the justification of not abolishing these posts together with the details of the posts which have been filled in until now and the persons by whom the function of these posts are being carried out

1	2	3	4
29	15	15	The Committee would like to know the latest position with regard to the posts lying vacant for the last three years alongwith the reasons for retaining these posts
			The Committee further desired to know the action taken to fill up the vacant posts
30	21	17	After going through the reply and the evidence of departmental representatives the Committee desires —
			(i) to know the fate of the complaints investigated along with the details of the complaints which have not been investigated till now depicting the reasons for inaction on these complaints
			(ii) to know the cases of misappropriation/ embezzlements etc came to the notice of department during the financial year 1996 to 1999
31	26	6 18	The Committee would like to know the details of work for which the administrative approval was issued at the fag end during the financial year 1999 2000 together with the date of approval
			The Committee also desire to know the steps taken to complete the works by getting timely administrative approval
			The Committee further desired to know whether the works for which administrative approval was given at the fag end in the years 1996 1997 and 1997 1998 have been completed
32	26	19	The Committee may be informed about the latest annual administrative report which has been published alongwith the reasons for not publishing the pending reports
33	26	20	Therefore the Committee emphasise the need to monitor the system of physical verification more meticulously to avoid pilferage of the store articles
			The Committee recommends that a system of getting the quantity/quality used in the construction work checked/tested through the Govt laboratories so that

	2	3	4
			the construction work may give service for a longer period atleast as per the minimum requirements
			Compliance report be submitted to the Committee within a period of six months
34	26	21	The Committee scrutinized the reply received from the department regarding the loss of material which was received in reply to a Questionnaire of the Committee in this regard and found that no case of loss of material has been reported by any division of the department. The Committee would like to be informed of the latest position in this regard within a period of three months.
35	27	22	The Committee would like to know the number of complaints pending for investigation or under investigation alongwith the details of the fate of the complaints in which action has been taken by the Department Had any officer been held responsible if so the action taken against him be also informed to the Committee The desired information may be supplied to the Committee within a period of three months
36	27	23	During the course of discussions with the Departmental Representatives it transpired that one case of Panchkula had come to the notice of the Department in which S D O Executive Engineer and Superintending Engineer had been chargesheeted under Rule 7 The Committee would like to know the latest position of the proceedings against these Officers alongwith the information in this regard may be sent to the Committee within a period of three months
37	27 28	24	After going through the reply as also the oral examination of the department the Committee recommends that immediate steps be taken to clear the whole cases referred to in the written reply and the details of the steps in this regard be intimated to the Committee
38	28	25	The Committee would like to know the number of the samples tested by the laboratories as referred to in the written reply. The Committee would also like to know the number of cases pending for investigation with the Inquiry Cell of the department alongwith the periods

1	2	3	4
			from which these are pending and the reasons for the slow progress in this regard
39	134	26	The Committee would like to be informed of the steps taken for early completion of the works in hand as promised by the Departmental Representative during the course of oral examination along with the details of such works completed during the last two years
40	134	27	The Committee would like to know whether any amount for implementation of the scheme sponsored by the Govt of India has been received during the years 1999 2000 and 2000 2001, if so the details of the work got done with such amount
41	135	28	The Committee would like to know the number of bye passes in hand and completed by the Department during the last three years
42.	135	29	The Committee would like to know the progress made in regard to the construction of bridges over Railway lines as mentioned in the written reply together with the details of the new proposals for construction of such bridge over Railway lines if any
43	136	30	After going through the reply of the department, the Committee is of the opinion to formulate more scheme for the construction of drains near Cities/Villages on various National/State Highways The action taken in this regard be intimated to the Committee
44	136	31	The Committee would like to know the latest position of the construction of Mini Secretariat alongwith the details of the Mini Secretariat completed as also work in hand and the new proposals in this regard
45	136	32	The Committee would like to know the latest position of construction of Boundary Wall around the War Memorial at Rewari
46	136	33	The Committee would like to know the expenditure incurred on maintenance of building during the years 1999 2000 and 2000 2001 (upto 31st December 2000) togetherwith the details of the buildings on which this expenditure has been incurred
47	137	34	The Committee would like to know whether the proposal of consturction of Express Highway from Yamuna Nagar to Delhi is being revived.

	<u>.</u>		
1	2	33	4
48	137	35	The Committee would like to know the latest position of four laning of National Highway 1 alongwith the details of the works completed and the works in hand and by which time the whole work of four laning of National Highway-1 in Haryana Territory will be completed
49	148	36	The Committee desired to know the latest position of the works stated above
50	148	37	The Committee would like to know the details of the expenditure spent during the last two years
51	149	38	The Committee would like to know the details of the expenditure spent during the last two years alongwith the details of new proposals in this regard
52	149	39	The Committee would like to know whether the amount of 100 million USD out of the total technical assistance loan to the tune of 2 20 Billions USD has been received from the World Bank, if so the details of this expenditure may also be informed to the Committee
53	149	40	The Committee would like to know the details of the amount spent in Head 2245 calamity relief during the years 1999 2000 and 2000 2001 (upto 31st December 2000)
			32nd Report (2000-2001)
			TOURISM DEPARTMENT
54	153	43	The Committee observed that
			(i) the total expenditure made by the department upto 31st March, 2001 Head/Scheme wise be intimated to the Committee
			(u) the Committee further desires that the total budget allocated to the Haryana Tourism Corporation during the financial year 2000 2001 be intimated to the Committee and
			(ni) the Committee further desires that the total expenditure made out of the budget allocated as at (11) above scheme/work wise be intimated to the Committee

1	2	3	4
55	161	44	The Committee desires that the department to intimate the number of posts lying vacant, Tourist Complex wise together with the action taken to fill up the said posts
56	164	45	After oral evidence of the Department, the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes
57	164-165	46	After going through the reply and the oral evidence of the Department the Committee desired that the Department/Corporation to make efforts to install more petrol pumps as the same are good sources of income to the Government
			The Committee further desired that the efforts made in this regard be intimated to the Committee
58	166	51	During the spot study of the Tourist Complex Magpai Faridabad the Committee recommended that the Department/Corporation to examine the matter to increase room rent from Rs 500/ to Rs 1000/-
			The Committee has further desired that the Department/ Corporation to consider the matter to increase the rent of the Conference Hall upto Rs 30 000/- The Committee further desired that a case for the installation of Petrol Pumps on the land lying vacant near the Conference Hall be taken up with the Government of India
			The Committee further desired that the action on the matter stated above be intimated to the Committee
59	166	52	The Committee therefore observed that the Department/Corporation to take up the matter with the Government to borrow this land with a view to encourage the Tourism.
60	167	55	The Committee observed that various types of Melas/ Festivals are celebrated every year but in Haryana only one Mela is organised by Haryana Tourism at Surajkund Therefore the Committee recommend that the department should organise different type of Melas during the festivals
			The Committee undertook on the spot study tour from 19th to 21st July 2002 to inspect various tourist

1 2 3 4

complexes in Karnal Faridabd and Gurgaon and observed that —

- (i) there is need of the staff quarters in Karna Lake Karnal as the complex is situated away from the town
- (ii) efforts may be made to extend the Golf Ground at Karna Lake Complex Karnal
- (ii) a Banquet Hall is very necessary in the Tourist Complexes such as at Ambala Kaithal Hisar and Surajkund because there is sufficient business of Social functions and other conferences There should be a policy of Tourism Department to construct Banquet Halls in these Complexes
- (iv) there is need of Children Park and recreational games as sufficient space is available in the Karna Lake Complex Efforts be made to arrange the fund for this purpose
- (v) ground boring of tubewells be done in Badkhal Lake Complex so that scarcity of water be covered up
- (vi) Mini Zoo be maintained to attract the tourists in Dabchik Complex, Hodel

33rd Report (2001-2002)

EXCISE & TAXATION DEPARTMENT

61 37 8

After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case

The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings

The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months

1	2	3	4
			The Committee would also like to make on the spot study tour of Distilleries in the State
62	38	9	After oral examination of the Commissioner & Secretary to Government Haryana, Excise & Taxation Department,
			The Committee would like to know the results of checking of the quality of the liquor
			The Committee would further like to know the action taken in the cases where sub-standard quality of liquor was found
			This information may be supplied to the Committee within a period of three months
63	39	11	The Committee observed that in some districts there was less realization of tax. The Committee desired to examine such cases and informed the Committee of the reasons for the same. The Committee would further like to know whether there is any complaint from any quarter in regard to less realization.
64	42	15	The Committee desired to know the number of pending cases and the efforts to decide these pending cases. The Committee also desired to know the number of cases decided during the last three years.
65	43	17	The Committee may be informed of latest position of recovery as on 31st March, 2002 within a period of three months
66	43	19	The Committee desired to know the break up of the above amount item-wise/head wise with in a period of three months. The Committee further desired to know the details of Court cases if any, and the details of the cases in which stay has been granted.
67	44	20	The Committee desired to know the latest position in this regard
68	45	21	During the course of oral examination the Committee recommended that latest Administrative Report published by the Department be supplied to the Committee The Committee further recommended that

1	2	3	14
			suitable steps be taken to ensure that Annual Administrative Report of the Department is published as early as possible after the close of the financial year which it relates
			34th Report (2002-2003)
		DAIRY	DEVELOPMENT DEPARTMENT
69	6	3	After going through the reply and oral evidence of the Department, the Committee recommend that the target achieved during the year 2002 2003 may be intimated to the Committee
70	8	4	After going through the reply and the oral exmination of the Department, the Committee is of the view that the Department to pursue the Government with a view to fill up the vacant posts where it is required necessary
71	9	5	After going through the reply of the Department, the Committee desires to inform the latest number of Dairy Units established in the State against the target in the current financial year
72	10-11	6	After hearing the Departmental representatives the Committee desires to know —
			(a) whether the loans are disbursed by the banks to the beneficiaries with the recommen dations of the Department or without its recommendations
			(b) the Committee be informed about the number of defaulters if any who obtained loans in the year 2002 2003
73	11	7	After going through the reply of the Department, the Committee desires that —
			(a) the pending four cases may be expedited and finalized at the earliest
			(b) the Department to take effective step to check the spurious/sub standard cattle feed and mineral mixture with the view to improve the milk quality

1	2	3	4
			The Committee be informed about the action taken as above
74	12	8	The Committee desires to know whether any fact has been brought to the notice of the Department where the loan has been disbursed to the untrained person(s)
75	13	9	After considering the reply of the Department the Committee desires that —
			(a) responsible official(s) be deputed to get the samples with the view to check adulteration in the milk etc
			(b) the detail of the samples obtained by the officials of the Department during the year 2002 2003 be intimated
			(c) the pending cases of the samples taken be expedited and finalized
			Action taken as above be intimated to the Committee at the earliest
76	14	10	After considering the reply of the Department, the Committee desires that —
			(a) the detail of the remaining 37 milk plants be intimated to the Committee
			(b) the Committee be intimated whether the milk plants in cooperative sector are running in benefit if not the reason therefor
			The Committee be informed about the action taken as above
77	14	11	After considering the reply of the Department the Committee desires to know whether there is any other proposal under consideration of the Department to revive any other sick plant/chilling centre with a view to increase the milk yield and to provide employment to the unemployed youths in the State
78	14-15	12	The Committee observes that in the present days the unemployment of youths is a great problem in the State. The Special Employment Scheme of the Department is a good venture which in the opinion of the Committee.

1	2	3	4
		-	requires effective implementation with a view to provide employment to the rural/urban unemployed youths for the establishment of dairy units
			Therefore the Committee desires that the action taken as above be intimated to the Committee
79	15	13	After considering the reply of the Department the Committee is of the view that functioning of the State Dairy Laboratory Rohtak be made more effective so that check on the quality of cattle feed etc may be made

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